

Setting up of Commission for the Minorities

2154. SHRI A.K.A. ABDUL SAMAD:
Will the Minister of WELFARE be pleased to state:

(a) the names of States which have not established Minorities Commission, Minorities Finance and Development Corporation, Wakf Development Corporation or Minorities Development Board;

(b) whether Union Government have asked State Governments to establish such institutions; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The Central Government, as a matter of policy, considered that it is for the State Governments to examine the need for setting up State level Minorities Commissions/Boards, Minorities Financial Corporations/development Boards, Wakf Development Corporations etc. and take a decision in the matter. No formal instruction have, therefore, been issued to the State Governments to establish such institutions.

As per the information available, Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka and Uttar Pradesh have established Minorities Commissions/Boards as well as financial/Development Corporations/Boards as well as Financial/Development Corporations/Boards, while Madhya Pradesh, Rajasthan and Tamil Nadu have only Minorities Commissions. Other States/Union Territories are yet to set up such institutions.

Wakf Development Corporations have been established by U.P. and Karnataka.

Execution of Government Works Through Private Agencies

2155. PROF. RAM GANESH KAPSE:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether all Central Government works are required to be executed through the Central Public Works Department;

(b) whether execution of some works is being done through private agencies also;

(c) if so, the facts in this regard;

(d) whether Government propose to stop execution of such works through private agencies; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

Yes, Sir. In accordance with Rule 136 of the General Financial Rules, all central Government works except those of Railways and Defence are required to be executed by the C.P.W.D. and prior approval of this Ministry, being administratively incharge of the C.P.W.D., is required for entrusting any such work to an agency other than the C.P.W.D.

(b) and (c). Recently, this Ministry had agreed to entrusting the works of the Longowal Institute and the Indira Gandhi National Open University to the N.B.C.C. and H.P.L. which are Public Sector Agencies. A general approval had also been given to entrust the work, to an agency other than the CPWD, in respect of tourism projects costing upto Rs. 20.00 lakhs.

(d) and (e). It is not proposed to put a complete stop to the execution of such works through agencies other than the C.P.W.D.,

as individual cases are considered on merits.

Allocation to Maharashtra for Welfare Schemes

2156. SHRI BABANRAO DHAKNE: Will the Minister of WELFARE be pleased to state:

(a) whether Union Government make allocation to State Governments for implementation of Welfare Schemes; and

(b) if so, the allocation made to Maharashtra during Seventh Plan and first year of Eighth Plan, year-wise?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Information is being collected.

Payment of Enhanced Procurement Price of Wheat

2157. SHRI P.M. SAYEED: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Punjab Government and Haryana Government have preferred their claims to Union Government for payment of enhanced procurement price of wheat;

(b) if so, the amount claimed by the States separately; and

(c) the time by which the payment would be cleared?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Punjab and Haryana Government had requested for release of price differential payable to farmers on account of enhancement of procurement price of wheat for 1990-91 Rabi Marketing Season by Rs.

15/- per quintal announced on 20th April, 90.

(b) No specific amounts had been claimed by the state Governments. The differential is payable to farmers.

(c) Orders for payment of differential to the farmers in respect of the quantities of wheat sold by them to the Food Corporation of India and State procuring agencies from 1st April, 1990 till the enforcement of the enhanced support price of Rs. 215/- per quintal, have been issued by Government on 13.7.1990 to all the concerned State Governments and Food Corporation of India.

Admission to Various Medical Colleges

2158. DR. DAULATRAO SONUJI AHER: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of admissions made to various Medical colleges under 15 per cent Central Quota on All India basis through Pre-medical Test during the last three years, Year-wise and state-wise;

(b) the number of students admitted from Maharashtra during the above period; and

(c) whether these admissions are completed by August each year and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) There are 80 recognised medical colleges under 15% central quota and the details of seats available State/U.T. wise are given in the Statement below.

(b) There are 211 MBBS seats in Maharashtra under 15% quota and 211 students are sent for admission.